

(c) what are the rules governing the allotment of accommodation to persons other than Parliament Members and Government employees in the Constitution House?]

निर्माण, आवास तथा संभरण मंत्री (सरदार स्वर्ण सिंह) : (क) १३।

(ख) इसका ब्योरा साथ लगे हुये विवरण में दिया गया है। [देखिये परिशिष्ट १४, अनुपत्र संख्या ४६]

(ग) आम तौर से केवल ऐसे ही अनाधिकारी व्यक्तियों को कान्स्टिट्यूशन हाउस में स्थान दिया जाता है जो किसी संसद् सदस्य या सरकारी कर्मचारी के मेहमान हों, या जिन्हें सरकार ने किसी सम्मेलन के लिये बुलाया हो। कभी कभी स्थान खाली रहने पर औरों को भी दे दिया जाता है और उनसे एफ० आर० ४५-बी के अनुसार किराया लिया जाता है।

†[THE MINISTER FOR WORKS, HOUSING AND SUPPLY (SARDAR SWARAN SINGH) : (a) Thirteen.

(b) A statement containing the required information is attached. [See Appendix XIV, Annexure No. 46.]

(c) Although accommodation in Constitution House is allotted ordinarily only to such non-entitled persons as are guests of Members of Parliament or Government Servants or are persons invited by Government for conferences, occasionally when accommodation could be spared others are also accommodated and charged rent under **R. 45 (B).**]

MESSAGES FROM THE LOK SABHA

I. THE JAMMU AND KASHMIR (EXTENSION OF LAWS) BILL, 1956

II. THE SUPREME COURT (NUMBER OF JUDGES) BILL, 1956

III. THE INDIAN COCONUT COMMITTEE (AMENDMENT) BILL, 1956

IV. THE NATIONAL HIGHWAYS BILL, 1956

V. THE INDIAN COTTON CESS (AMENDMENT) 1956

VI. THE INDUSTRIAL DISPUTES (AMENDMENT) BILL, 1956

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

(I)

"In accordance with the provisions of Rule 133 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Jammu and Kashmir Extension of Laws) Bill, 1956, as passed by Lok Sabha at its sitting held on the 20th August, 1956."

(II)

"In accordance with the provisions of Rules 133 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Supreme Court (Number of Judges) Bill, 1956, as passed by Lok Sabha at its sitting held on the 20th August, 1956."

(III)

"In accordance with the provisions of Rule 133 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Indian Coconut Committee (Amendment) Bill, 1956, as passed by Lok Sabha at its sitting held on the 20th August, 1956."

(IV)

"In accordance with the provisions of Rule 133 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the National Highways Bill, 1956, as passed by Lok Sabha at its sitting held on the 13th August, 1956."

(V)

"In accordance with the provisions of Rule 157 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 20th August, 1956, agreed without any amendment to the Indian Cotton Cess (Amendment) Bill, 1956 which was passed by Rajya Sabha at its sitting held on the 17th February, 1956."

(VI)

"In accordance with the provisions of Rule 157 of the Rules

†English translation.

of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha at its sitting held on the 20th August, 1956, agreed without any amendment to the Industrial Disputes (Amendment) Bill, 1956 which was passed by Rajya Sabha at its sitting held on the 10th May, 1956."

I lay the following four Bills on the Table :—

(1) The Jammu and Kashmir (Extension of Laws) Bill, 1956.

(2) The Supreme Court (Number of Judges) Bill, 1956.

(3) The Indian Coconut Committee (Amendment) Bill, 1956.

(4) The National Highways Bill, 1956.

PETITIONS ON THE STATES REORGANISATION BILL, 1956

SECRETARY : Sir, I beg to report to the House that I have received forty petitions relating to the States Reorganisation Bill, 1956.

PAPER LAID ON THE TABLE

NOTIFICATION PUBLISHING THE IRON AND STEEL (CONTROL) ORDER, 1956

THE MINISTER FOR HEAVY INDUSTRIES (SHRI M. M. SHAH) : Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Ministry of Commerce and Industry Notification S.R.O. No. 1109/ESS. COMM/Iron and Steel, dated the 8th May, 1956, publishing the Iron and Steel (Control) Order, 1956. [Placed in Library see No. S-346/56.]

THE STATES REORGANISATION BILL, 1956—continued.

MR. CHAIRMAN: Well, we are now going back to the States Reorganisation Bill. I have before me a long list of speakers. I am calling upon Dr. Kunzru to open the discussion today. As he happened to be a Member of the States Reorganisation Commission, I am not insisting on any time-limit for him. But for the rest it will be fifteen minutes. The House will sit till 6 O'clock, and the Minister will reply tomorrow.

SHRI BHUPESH GUPTA (West Bengal) : Sir. I would like to make a submission. It is quite right that you are fixing this time-limit. But since we have saved some time from the question Hour.....

MR. CHAIRMAN: Since we have saved some time day before yesterday and since today we are extending the sitting from 5 O'clock to 6 O'clock, you will actually be having 22 or 23 hours instead of the stipulated 20 hours. I have put the Minister's reply for tomorrow. So that is one hour and there is another hour in the evening from 5 O'clock to 6 O'clock and if we are saved from interruptions, there will be a little more time.

SHRI BHUPESH GUPTA: Now, Sir, I suggest that ten hours have been fixed for amendments. It may be possible to save some time there, and that time may be allotted for general discussion.

MR. CHAIRMAN: You cannot decide for the whole House.

SHRI BHUPESH GUPTA: It is only a suggestion, Sir.

MR. CHAIRMAN: Dr. Kunzru.

SHRI H. N. KUNZRU (Uttar Pradesh) : Mr. Chairman, the questions before us have been under discussion for so long a time that it is hardly possible to say anything new in regard to them. Yet, as observations continue to be made which are not in accordance with the facts, and as the States Reorganisation Commission is still being charged with faults of omission and commission, I think it is necessary that I should make the position of the Commission clear once more in regard to these matters.

However, Sir, before I do so, I should like to refer to the manner in which the question of the future of the Bombay State has been handled by the Government of India.

SHRI P. N. SAPRU (Uttar Pradesh). By the Commission.

SHRI H. N. KUNZRU: The hon. Member had his say the day before yesterday, and I hope he will listen patiently today to what I have to say in